

Date: 3.7.97. [11]

Mr. R.P. Saxena for the
applicant and Mr. R.K. Shetty for the
respondents.

It is pointed out that the
issue involved is of pay fixation
which as per Chairman's notification
dtd. 14.5.97 is required to be heard
by DB. Pleadings are complete.
Accordingly the matter is assigned
to sine die list as 1996 DB
matters are not ripe for F.H.

M.R. Kolhatkar
(M.R. Kolhatkar)
M(A)

M

M.P.No. 04/99
for withdrawal
of OA, filed
on 1.2.99

objection.
pagination not
done properly.

nyaw
4/11

1/2/99-52

Heard Shri R.P. Savara for
Applicant. Shri R.K. Shetty
for Respondents.

Applicant's counsel has
filed MP-4/99 for
allowing him to withdraw
the OA.

MP-4/99 is allowed,
permitting the applicant
to withdraw the OA.
No costs.

Order/Judgement (despatched
to Applicant/Respondent (s))

on 12/02/99

15/04/99.

(D.S. Bawga) (R.G. Vaidyanatha)
M(A) V.C.
alep.